

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No214

TP/02(AHM)2022(CP 240 of 2004)

Proceedings under Section Section 433 & 434 r.w Sec 439 of Co.Act,1956

IN THE MATTER OF:

M/S FALCON INDUSTRIES
VS
GEETA PRINTS LIMITED

.....Applicant

.....Respondent

Order delivered on 01/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan Godiawala, Adv.
For the Respondent : Mr. Dipen Sankhesara, Adv. for Mr. Dhaval Vyas, Adv.

ORDER

Due to paucity of time, as the Members are holding Special Bench in post lunch session, adjourned to 13.01.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**